NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 468/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Deepak Tahilram Kewalramani & Anr.

V/s

Kestrel Import & Export Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 213, 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER CP 468/213,241-242/NCLT/MB/MAH/2017

Houshil Aganwa, All Litimen

The Petitioner having stated that the Respondent side has not filed reply though the Respondent side has been reminded several times, the Respondent side is peremptorily directed to file reply on or before 22.12.2017.

List this matter on 22.12.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)